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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH

AT HYDERABAD

O.A.No. 931/97

Date of Order : 2.2.99

BETWEEN :

P.Jaya Prasad

.. Applicant.

AND

1. Union of India, rep. by its
Secretary, Department of
Atomic Energy, Anushakti Bhavan,
CSM Marg, Mumbai.

2. Additional Secretary, Dept. of
Atomic Energy, Anushakti Bhavan,
CSM Marg, Mumbai.

.. Respondents.

— — —

Counsel for the Applicant

.. Mr.P.B.Vijaya Kumar

Counsel for the Respondents

.. Mr.B.N.Sharma

— — —

CORAM :

HON'BLE SHRI R.RANGARAJAN : MEMBER (ADMN.)

HON'BLE SHRI B.S. JAI PARAMESHWAR : MEMBER (JUDL.)

— — —

O R D E R

X As per Hon'ble Shri R.Rangarajan, Member (Admn.) X

— — —

Mr.P.B.Vijaya Kumar, learned counsel for the applicant
and Mr.M.C.Jacob for Mr.B.N.Sharma, learned standing counsel
for the respondents.

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2. This OA is filed praying for a direction to the respondents to promote the applicant to the post of Sr. Accounts Officer and also Deputy Controller of Accounts w.e.f. the date of his junior's promotion with all consequential and attendant benefits.

3. When this OA was taken up for hearing today it is brought to our notice that the applicant is not alive. However, the learned counsel for the respondents produced a letter of the Department of Atomic Energy bearing No.21/3 (5)/95-CCS/Vol.I/74 dated 28.1.99 (This letter is taken on record) to state that he has been promoted retrospectively as Senior Accounts Officer and Deputy Controller of Accounts w.e.f. 1.11.91 and 20.6.96 respectively.

4. In view of the above the OA has become infructuous.

5. It is very unfortunate that the respondents had taken a very belated action. The applicant would have been very happy if he has been told about his result of his promotion when he ^{was} _{is} alive. The respondents ^{the} _{should} act more carefully in future. The delayed promotion of the applicant as informed by letter referred to above is very unfortunate and the respondents should avoid such lapses in future. The concerned respondent should note the observation above to act judiciously and diligently in future.

R

J

2/2/99
1st and 2nd Court.

Copy to:

1. HDHNJ
2. NHRP M(A)
3. HSSOP M(B)
4. D.R. (A)
5. SPARE

Typed By
Compared by

Checked by
Approved by

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH: HYDERABAD.

THE HON'BLE MR. JUSTICE D.H. NASIR:
VICE CHAIRMAN

THE HON'BLE H. RAJENDRA PRASAD
MEMBER (A)

THE HON'BLE R.R. RANGARAJAN
MEMBER (A)

THE HON'BLE MR. B.S. JAI PARAMESHWAR: ✓
MEMBER (J)

DATED: 2-2-99

ORDER/JUDGMENT

M.A./R.A/C.P. NO.

IN
O.A.NO : 931/97

ADMITTED AND INTERIM DIRECTIONS
ISSUED.

ALLOWED

DISPOSED OF WITH DIRECTIONS

DISMISSED

DISMISSED AS WITHDRAWN

ORDERED/REJECTED

NO ORDER AS TO COSTS

